

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH

OA No. 897/04

Jabalpur, this the 27<sup>th</sup> day of October, 2004

CORAM

Hon'ble Mr.M.P.Singh, Vice Chairman  
Hon'ble Mr.Madan Mohan, Judicial Member

Thribhuvan Meshram, CTR 58/60160  
S/o Shri Somdas Meshram  
R/o Shri Liladhar Rajak  
Opposite St.Thomas Church  
Ranjhi, Jabalpur.

And

70 others.

Applicants

(By advocate Shri V.Tripathi )

Versus

1. Union of India through  
Its Secretary  
Ministry of Defence  
(Production), New Delhi.
2. Chairman/Director General  
Ordnance Factory Board, 10-A  
Shaheed S.K.Bose Marg  
Kolkata
3. General Manager  
Ordnance Factor  
Khamariya, Jabalpur.

Respondents.

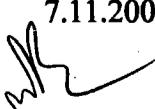
(By advocate None)

ORDER (oral)

By M.P.Singh, Vice Chairman

Heard learned counsel of the applicants.

By filing this OA, the applicants have sought to set aside the order dated 7.11.2003 (Annexure A1) and a further direction to the respondents to consider and



promote the applicants under the ACP Scheme from the date they have completed 24 years of service.

3. Learned counsel of the applicants has submitted that the applicants – 71 in number – have completed 24 years of service and thus they are eligible for second financial upgradation under ACP Scheme. According to him, similarly placed persons working in the same Ordnance Factory, Khamaria, have been granted this benefit of second financial upgradation whereas the applicants have been denied this benefit and their representation has been rejected by the Works Manager by letter dated 7.11.03 (Annexure A1). They have filed another representation addressed to the Chairman/Director General, Ordnance Factory Board, Kolkata dated 10.4.04 which has been submitted through proper channel.

4. Learned counsel of the applicants states that he would be satisfied if directions are given to the Chairman/Director General, Ordnance Factory Board, Kolkata to consider their representation and take a decision by passing a speaking and reasoned order.

5. Accordingly, we direct respondent No.2 to consider the representation of the applicants which has been sent to him through proper channel on 10.4.04 and also consider this OA as part of their representation and take a decision by passing a speaking and reasoned order within three months from the date of receipt of a copy of this order.

6. The applicant is directed to send a copy of the representation dated 10.4.04 as well as a copy of the OA to respondent No.2 within 10 days from today.

(Madan Mohan)  
Judicial Member

(M.P.Singh)  
Vice Chairman

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प्रतांकन सं ओ/क्या..... जबलपुर, दि.....  
प्रतिलिपि अबे शिवायः—  
(1) समिय, उन्ना राज्यपाल का द्वारा विभाग, जबलपुर  
(2) विभाग द्वारा, दिल्ली  
(3) प्रतांकन का द्वारा, दिल्ली  
(4) द्वारा द्वारा, दिल्ली, जबलपुर  
सूचना एवं आवश्यक कार्रवाई हेतु

S. Paul

उप/रजिस्ट्रार

Issued  
on 11/11/04  
S. Paul